

LCA-I. 120/2013

High Court of Karnataka,  
Bengaluru,  
Dated: 05.04.2018

**CIRCULAR No. 03/2018**

**Sub:** Instructions to subordinate Courts to record Expert evidence in English only.

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The Hon'ble High Court has observed in Criminal Appeal No.822/2012 c/w. CrI.A.No.934/2012 and CrI.A.No.1143/2012, that the evidence stated by the experts in English, when translated into Kannada language by the Courts, it is not always correct and accurate as stated by the expert, consequently the appreciation of evidence would lead to failure of justice. Many a times due to erroneous interpretation, the case results in an acquittal or a conviction. Thus, whenever the evidence of an expert is recorded by any Court, the same shall necessarily be recorded in English.

Therefore, the Presiding Officers of all the Subordinate Courts in the State shall ensure that, whenever the evidence of an expert is recorded by any Court, the same shall necessarily be recorded in English language.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

( ASHOK G. NIJAGANNAVAR )  
REGISTRAR GENERAL

5/4/18

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**Copy to:**

- 1) The Prl. District & Sessions Judges of all the Districts in the State with a request to communicate the same to all the Judicial Officials working in their units.
- 2) The Registrar (Judicial), Registrar (Vigilance), Registrar (Computers), Registrar (Review & Statistics), Registrar (Administration), Registrar (Infrastructure & Maintenance), Registrar (Recruitment).
- 3) The Assistant Registrar, Criminal Scrutiny Branch.
- 4) Office copy.